

LISTED ON 23-09-2025

COURT: 08

ITEM: 26 AND 26.1

IN THE SUPREME COURT OF INDIA
CRIMINAL INHERENT JURISDICTION
(SECTION II-B)

CONTEMPT PETITION (CIVIL) No. 582 of 2025

and

CONTEMP PETITION (CIVIL) No. 583 of 2025

with

I.A. NO. 210813/2025 and 235903/2025

[Application seeking directions to put the suspension of the Petitioner in abeyance during the Pendancy of the Present Petition and Application seeking Permission To File Additional Documents/Facts/Annexures]

BOTH ARISING OUT OF
TRANSFER PETITION CRIMINAL NO. 72 OF 2024

HONY NAGPAL @ KRISHNA ETC. ...CONTEMPT PETITIONER(S)

VERSUS

KUNDAL LAL ALSO KNOWN AS
BRAHMRISHI SHREE KUMAR SWAMI JI
ALIAS GURUJI ETC.

...RESPONDENT(S)

OFFICE REPORT

The Contempt Petitions above mentioned were listed before the Hon'ble Court on 29.08.2025 when it was pleased to pass the following order:

- “1. Heard the learned Senior counsel appearing for the petitioner.**
- 2. Issue notice, returnable in two weeks.**
- 3. Dasti service, in addition, is permitted.**
- 4. The presence of the alleged contemnor(s) is dispensed with for the time being.”**

It is submitted that there is a Sole Respondent in Contempt Petition (Civil) 582 of 2025 and there are Two Respondents in Contempt Petition (Civil) 583 of 2025. Respondent No. 1 is common in both the matters.

It is further submitted that in view of the order quoted above, Show Cause notice was issued to both the Respondents above mentioned through Speed Post as well as Dasti and the Service Position as regards them is as follows:

RESPONDENT NO.	MATTER NO(S).	SERVICE POSITION	REMARKS
COMMON RESPONDENT NO. 1 - KUNDAN LAL ALSO KNOWN AS BRAHMRISHI SHREE KUMAR SWAMI JI ALIAS GURUJI	Contempt Petition (Civil) 582 and 583 of 2025	Notices Delivered on 12-09-2025, as per Track Report of India post.	No one has entered appearance on his behalf so far. Counsel for the Petitioner has not filed Affidavit of Dasti Service.
RESPONDENT NO. 2- HARBANS KAUR ALSO KNOWN AS GURUMA	Contempt Petition (Civil) 583 of 2025	Notice Delivered on 11-09-2025, as per Track Report of India post.	No one has entered appearance on his behalf so far. Counsel for the Petitioner has not filed Affidavit of Dasti Service.

It is lastly submitted that Counsel for the Petitioner in Contempt Petition (Civil) 583 of 2025 has filed Application seeking directions to put the suspension of the Petitioner in abeyance during the pendency of the Present Petition [I.A. NO. 210813/2025]. Copy of the same is already placed along with Contempt Petition Paper Books for the kind perusal of the Hon'ble Court as a Separate Volume. He has on 17-09-2025 filed Application for Permission to File Additional Documents [I.A. NO. 235903/2025]. Copy of the same is being circulated herewith for the kind perusal of the Hon'ble Court as a Separate Volume.

The Contempt Petitions (Civil) in the Transfer Petition above mentioned are listed before Hon'ble Court with this Office Report.

Dated this the 22nd Day of September, 2025.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Vardhaman Kaushik, Advocate

ASSISTANT REGISTRAR